

F. No. J-12017/1/2022-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 13th September, 2022

OFFICE MEMORANDUM

Sub: Modification in procedure of allocation of cases to Law Officers / Counsel by Incharge Central Agency Section / Branch Secretariats for cases before the Supreme Court and High Courts at Delhi, Mumbai, Kolkata, Chennai & Bengaluru – regarding.

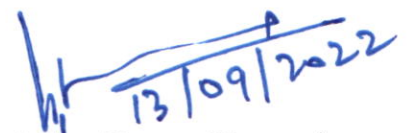
The undersigned is directed to refer to this Department's earlier OMs No. 21(1)/2014Judl. dated 24.09.1999, 24(2)/99-Judl. dated 24.09.1999, 23(1)/87-Judl. dated 24.04.1987, 23(1)/87-Judl. dated 05.06.1987, 25(3)/99-Judl. dated 24.09.1999 and 26(2)/99-Judl. dated 24.09.1999 and No. J-12017/1/2019-Judicial dated 21.10.2019, and to convey the decision of the competent authority to make the following modifications with respect to the procedure for allocation of cases to Law Officers / Panel Counsel:

"In respect of cases before the Supreme Court, the list of cases on daily basis, will first be placed before the Ld. Attorney General for India for the purpose of his selecting the matters in which he considers his appearance to be necessary. The list of cases will thereafter, be placed before the Ld. Solicitor General of India who will mark the matters to himself, to the Additional Solicitors General of India to appear alone or with Attorney General for India / Solicitor General of India and to the counsel from Group 'A' / 'B' / 'C' Panel.

In respect of cases before the High Courts of Delhi, Bombay (PB), Calcutta (PB), Madras (PB) and Karnataka (PB), cases on daily basis will be allocated / marked by the Incharge, Litigation / Branch Secretariats in consultation with the Additional Solicitor General of India concerned."

2. All the subordinate offices of this Department i.e. Central Agency Section, Litigation (High Court) Section and all the four Branch Secretariats at Mumbai, Kolkata, Chennai and Bengaluru, are directed to ensure strict compliance of the procedure modified as above.

3. This is issued with the approval of competent authority.


13/09/2022

(Vijay Kumar Sharma)
Joint Secretary & Legal Adviser

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Copy to:

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. All the Ministries/Departments to Government of India.
3. PS to Attorney General of India/PS to Solicitor General of India/PS to Addl. Solicitors Generals of India.
4. The Incharge, Central Agency Section.
5. The Incharge of all the four Branch Secretariats at Mumbai, Kolkata, Chennai & Bengaluru.
6. The Incharge, Litigation (High Court) Section.
7. One copy of this OM is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the OM.
9. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)

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